

in respect of such schools which do not submit full data on stipulated time. However, to cut down delays, the procedure is being further streamlined by checking of records by District Officers through personal discussion.

(c) The Managements of the Schools are already empowered to appoint teachers, upto a period of 3 months, on ad-hoc-basis.

Promotional avenues for the principals of Government aided schools in Delhi

1434. SHRI SANTOSH KUMAR SAHU: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that there are no promotional avenues for the Principals of Government aided Senior Secondary Schools in Delhi whereas their counterparts in Government Schools may get promotions upto the Joint Director's level and that this discrimination and the stagnation in one post are causing great resentment and disappointment among the affected Principals; and

(b) if so, whether Government propose to create a separate administrative unit upto the stage of Joint Director for the Government aided schools and also make provision for their transfer and promotion to other education set-ups like the National Council of Education Research Training?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) The aided schools under Delhi Administration are being run by different Managements of societies and Trusts and these are purely private bodies. Further, in Government aided schools, the Principal is the highest functionary.

(b) No, Sir.

मध्य प्रदेश में जलाशयों में पानी के भंडारण पर प्रतिबंध

1435. श्री शिवप्रसाद चनपुरिया : क्या पर्यावरण और वन मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में बड़े, मध्यम और लघु स्तर के उन जलाशयों के नाम क्या हैं जिनमें वन संरक्षण अधिनियम, 1980 के उपबंधों के अनुसार पानी के भंडारण पर प्रतिबंध लगा दिया गया है ; और

(ख) इन जलाशयों से सिंचाई सुविधाओं के उपलब्ध न होने के कारण कितना कृषि भूमि क्षेत्र प्रभावित हुआ है ;

पर्यावरण और वन मंत्रालय में राज्य मंत्री (श्रीमति मेनका गांधी) : (क) और (ख) राज्य सरकार से सूचना एकत्र की जा रही है और सदन के पटल पर रख दी जायेगी ।

Construction of Pulichintala Project

1436. DR. YELAMANCHILI SIVAJI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether any proposal of the Andhra Pradesh Government is pending clearance from Government for construction of "Pulichintala Project"; and

(b) if so, what is the present stage of consideration thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI): (a) and (b) No proposal has been received from Andhra Pradesh Government under Forest (Conservation) Act, 1980 for construction of "Pulichintala Project". However, a proposal was received in this regard for Environmental clearance and this was rejected for non-furnishing of information on 29-6-90,